

**No. 31252**

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**MULTILATERAL**

**International Coffee Agreement, 1994. Adopted by the International Coffee Council on 30 March 1994**

*Authentic texts: English, French, Portuguese and Spanish.*

*Registered ex officio on 1 October 1994.*

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**Accord international de 1994 sur le café. Adopté par le Conseil international du café le 30 mars 1994**

*Textes authentiques : anglais, français, portugais et espagnol.*

*Enregistré d'office le 1<sup>er</sup> octobre 1994.*

INTERNATIONAL COFFEE AGREEMENT<sup>1</sup> 1994

## PREAMBLE

The Governments Party to this Agreement,

Recognizing the exceptional importance of coffee to the economies of many countries which are largely dependent upon this commodity for their export earnings and thus for the continuation of their development programmes in the social and economic fields;

<sup>1</sup> Came into force provisionally on 1 October 1994 for the following States and Organization which had deposited instruments of ratification, acceptance, approval or accession, or notifications of provisional application with the Secretary-General of the United Nations, and which had decided to put the Agreement into force provisionally among themselves as of that date, in accordance with article 40 (3):

<i>Participant</i>	<i>Date of deposit of the instrument of ratification, approval (AA) or a notification of provisional application (n)</i>	<i>Participant</i>	<i>Date of deposit of the instrument of ratification, approval (AA) or a notification of provisional application (n)</i>
Belgium.....	19 September 1994 <i>n</i>	Jamaica.....	26 September 1994
Brazil.....	7 July 1994 <i>n</i>	Kenya.....	10 August 1994
Burundi.....	20 September 1994 <i>n</i>	Luxembourg.....	19 September 1994 <i>n</i>
Colombia.....	13 September 1994 <i>n</i>	Madagascar.....	26 September 1994 <i>n</i>
Costa Rica.....	26 September 1994 <i>n</i>	Malawi.....	13 September 1994
Côte d'Ivoire.....	23 September 1994	Netherlands.....	19 September 1994 <i>n</i>
Cuba.....	26 September 1994 <i>n</i>	Norway.....	26 September 1994
Denmark.....	19 September 1994 AA	Paraguay.....	23 September 1994 <i>n</i>
(With a declaration of non- application to the Faroe Islands and Greenland.)		Spain.....	19 September 1994 <i>n</i>
Ecuador.....	27 July 1994 <i>n</i>	Sweden.....	19 September 1994
El Salvador.....	26 September 1994 <i>n</i>	Switzerland.....	26 September 1994 <i>n</i>
European Community.....	19 September 1994 AA	Trinidad and Tobago.....	26 September 1994
Finland.....	19 September 1994 <i>n</i>	Uganda.....	26 September 1994
France.....	19 September 1994 <i>n</i>	United Kingdom of Great Bri- tain and Northern Ireland....	23 September 1994
Germany.....	19 September 1994 <i>n</i>	(For the United Kingdom of Great Britain and Northern Ireland, the Bailiwick of Jersey and Saint Helena.)	
Greece.....	26 September 1994 <i>n</i>	Zaire.....	22 September 1994 <i>n</i>
Guatemala.....	26 September 1994 <i>n</i>		
India.....	16 September 1994		

In addition, the Agreement came into force provisionally for the following State on the date of deposit with the Secretary-General of the United Nations of its instrument of accession, in accordance with article 41:\*

<i>Participant</i>	<i>Date of deposit of the instrument of accession</i>
Congo.....	1 October 1994
(With provisional effect from 1 October 1994.)	

\* The International Coffee Council, by Resolution No. 369 of 30 September 1994, established the conditions by which any country eligible to sign the Agreement, under the provisions of article 38, could accede to the Agreement up to and including 31 March 1995.

Recognizing the need to foster the development of productive resources and the promotion and maintenance of employment and income in the coffee industry in Member countries, thereby bringing about fair wages, higher living standards and better working conditions;

Considering that close international cooperation on trade in coffee will foster the economic diversification and development of coffee-producing countries, will contribute to the improvement of political and economic relations between coffee exporting and importing countries, and will provide for increasing consumption of coffee;

Recognizing the desirability of avoiding disequilibrium between production and consumption which can give rise to pronounced fluctuations in prices harmful both to producers and to consumers;

Considering the relationship between the stability of the trade in coffee and the stability of markets for manufactured goods;

Noting the advantages derived from the international cooperation which resulted from the operation of the International Coffee Agreements 1962,<sup>1</sup> 1968,<sup>2</sup> 1976<sup>3</sup> and 1983;<sup>4</sup>

Have agreed as follows:

## CHAPTER I — OBJECTIVES

### ARTICLE I

#### Objectives

The objectives of this Agreement are:

- (1) to ensure enhanced international cooperation in connection with world coffee matters;

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<sup>1</sup> United Nations, *Treaty Series*, vol. 469, p. 169, and vol. 515, p. 322 (procès-verbal of rectification of the authentic Russian text of the Agreement).

<sup>2</sup> *Ibid.*, vol. 647, p. 3.

<sup>3</sup> *Ibid.*, vol. 1024, p. 3.

<sup>4</sup> *Ibid.*, vol. 1333, p. 119.

- (2) to provide a forum for intergovernmental consultations, and negotiations when appropriate, on coffee matters and on ways to achieve a reasonable balance between world supply and demand on a basis which will assure adequate supplies of coffee at fair prices to consumers and markets for coffee at remunerative prices to producers, and which will be conducive to long-term equilibrium between production and consumption;
- (3) to facilitate the expansion of international trade in coffee through the collection, analysis and dissemination of statistics and the publication of indicator and other market prices and thereby to enhance transparency in the world coffee economy;
- (4) to act as a centre for the collection, exchange and publication of economic and technical information on coffee;
- (5) to promote studies and surveys in the field of coffee; and
- (6) to encourage and increase the consumption of coffee.

## CHAPTER II — DEFINITIONS

### ARTICLE 2

#### **Definitions**

For the purposes of this Agreement:

- (1) *Coffee* means the beans and cherries of the coffee tree, whether parchment, green or roasted, and includes ground, decaffeinated, liquid and soluble coffee. These terms shall have the following meaning:
  - (a) *green coffee* means all coffee in the naked bean form before roasting;
  - (b) *dried coffee cherry* means the dried fruit of the coffee tree; to find the equivalent of dried coffee cherry to green coffee, multiply the net weight of the dried coffee cherry by 0.50;

- (c) *parchment coffee* means the green coffee bean contained in the parchment skin; to find the equivalent of parchment coffee to green coffee, multiply the net weight of the parchment coffee by 0.80;
  - (d) *roasted coffee* means green coffee roasted to any degree and includes ground coffee; to find the equivalent of roasted coffee to green coffee, multiply the net weight of roasted coffee by 1.19;
  - (e) *decaffeinated coffee* means green, roasted or soluble coffee from which caffeine has been extracted; to find the equivalent of decaffeinated coffee to green coffee, multiply the net weight of the decaffeinated coffee in green, roasted or soluble form by 1.00, 1.19 or 2.6 respectively;
  - (f) *liquid coffee* means the water-soluble solids derived from roasted coffee and put into liquid form; to find the equivalent of liquid coffee to green coffee, multiply the net weight of the dried coffee solids contained in the liquid coffee by 2.6; and
  - (g) *soluble coffee* means the dried water-soluble solids derived from roasted coffee; to find the equivalent of soluble coffee to green coffee, multiply the net weight of the soluble coffee by 2.6.
- (2) *Bag* means 60 kilogrammes or 132.276 pounds of green coffee; *tonne* means a mass of 1,000 kilogrammes or 2,204.6 pounds; and *pound* means 453.597 grammes.
- (3) *Coffee year* means the period of one year, from 1 October to 30 September.
- (4) *Organization* and *Council* mean, respectively, the International Coffee Organization and the International Coffee Council.
- (5) *Contracting Party* means a Government or intergovernmental organization referred to in paragraph (3) of Article 4 which has deposited an instrument of ratification,

acceptance, approval or provisional application of this Agreement in accordance with the provisions of Articles 39 and 40 or has acceded thereto in accordance with the provisions of Article 41.

(6) *Member* means a Contracting Party; a designated territory or territories in respect of which separate membership has been declared under the provisions of Article 5; or two or more Contracting Parties or designated territories, or both, which participate in the Organization as a Member group under the provisions of Article 6.

(7) *Exporting Member* or *exporting country* means a Member or country, respectively, which is a net exporter of coffee; that is, a Member or country whose exports exceed its imports.

(8) *Importing Member* or *importing country* means a Member or country, respectively, which is a net importer of coffee; that is, a Member or country whose imports exceed its exports.

(9) *Distributed simple majority vote* means a vote requiring more than half of the votes cast by exporting Members present and voting and more than half of the votes cast by importing Members present and voting, counted separately.

(10) *Distributed two-thirds majority vote* means a vote requiring more than two-thirds of the votes cast by exporting Members present and voting and more than two-thirds of the votes cast by importing Members present and voting, counted separately.

(11) *Entry into force* means, except as otherwise provided, the date on which this Agreement enters into force, whether provisionally or definitively.

(12) *Exportable production* means the total production of coffee of an exporting country in a given coffee or crop year, less the amount destined for domestic consumption in the same year.

(13) *Availability for export* means the exportable production of an exporting country in a given coffee year, plus accumulated stocks from previous years.

### CHAPTER III — GENERAL UNDERTAKINGS BY MEMBERS

#### ARTICLE 3

##### General undertakings by Members

(1) Members undertake to adopt such measures as are necessary to enable them to fulfil their obligations under this Agreement and fully cooperate with one another in securing the attainment of the objectives of this Agreement; in particular, Members undertake to provide all information necessary to facilitate the functioning of this Agreement.

(2) Members recognize that Certificates of Origin are important sources of information on the trade in coffee. Exporting Members, therefore, assume responsibility for ensuring the proper issuing and use of Certificates of Origin according to the rules established by the Council.

(3) Members recognize further that information on re-exports is also important for the proper analysis of the world coffee economy. Importing Members, therefore, undertake to supply regular and accurate information on re-exports, in the form and manner determined by the Council.

### CHAPTER IV — MEMBERSHIP

#### ARTICLE 4

##### Membership of the Organization

(1) Each Contracting Party, together with those territories to which this Agreement is extended under the provisions of paragraph (1) of Article 43, shall constitute a single

Member of the Organization, except as otherwise provided for under the provisions of Articles 5 and 6.

(2) A Member may change its category of membership on such conditions as the Council may agree.

(3) Any reference in this Agreement to a Government shall be construed as including a reference to the European Community, or any intergovernmental organization having comparable responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements.

(4) Such intergovernmental organization shall not itself have any votes but in the case of a vote on matters within its competence it shall be entitled to cast collectively the votes of its Member States. In such cases, the Member States of such intergovernmental organization shall not be entitled to exercise their individual voting rights.

(5) Such intergovernmental organization shall not be eligible for election to the Executive Board under the provisions of paragraph (1) of Article 17 but may participate in the discussions of the Executive Board on matters within its competence. In the case of a vote on matters within its competence, and notwithstanding the provisions of paragraph (1) of Article 20, the votes which its Member States are entitled to cast in the Executive Board may be cast collectively by any one of those Member States.

#### ARTICLE 5

#### **Separate membership in respect of designated territories**

Any Contracting Party which is a net importer of coffee may, at any time, by appropriate notification in accordance with the provisions of paragraph (2) of Article 43, declare that it is participating in the Organization separately with respect to any of the



territories for whose international relations it is responsible, which are net exporters of coffee and which it designates. In such case, the metropolitan territory and its non-designated territories will have a single membership, and its designated territories, either individually or collectively as the notification indicates, will have separate membership.

#### ARTICLE 6

##### **Group membership**

(1) Two or more Contracting Parties which are net exporters of coffee may, by appropriate notification to the Council and to the Secretary-General of the United Nations at the time of deposit of their respective instruments of ratification, acceptance, approval, provisional application or accession, declare that they are participating in the Organization as a Member group. A territory to which this Agreement has been extended under the provisions of paragraph (1) of Article 43 may constitute part of such Member group if the Government of the State responsible for its international relations has given appropriate notification thereof under the provisions of paragraph (2) of Article 43. Such Contracting Parties and designated territories must satisfy the following conditions:

- (a) they shall declare their willingness to accept responsibility for group obligations in an individual as well as a group capacity; and
- (b) they shall subsequently provide satisfactory evidence to the Council that:
  - (i) the group has the organization necessary to implement a common coffee policy and that they have the means of complying, together with the other parties to the group, with their obligations under this Agreement; and
  - (ii) they have a common or coordinated commercial and economic policy in relation to coffee and a coordinated monetary and financial policy,

as well as the organs necessary to implement such policies, so that the Council is satisfied that the Member group is able to comply with the group obligations involved.

(2) Any Member group recognized under the International Coffee Agreement 1983 shall continue to be recognized as a group unless it notifies the Council that it no longer wishes to be so recognized.

(3) The Member group shall constitute a single Member of the Organization, except that each party to the group shall be treated as if it were a single Member in relation to matters arising under the following provisions:

- (a) Articles 11 and 12; and
- (b) Article 46.

(4) The Contracting Parties and designated territories joining as a Member group shall specify the Government or organization which will represent them in the Council on matters arising under this Agreement other than those specified in paragraph (3) of this Article.

(5) The voting rights of the Member group shall be as follows:

- (a) the Member group shall have the same number of basic votes as a single Member country joining the Organization in an individual capacity. These basic votes shall be attributed to and cast by the Government or organization representing the group; and
- (b) in the event of a vote on any matters arising under the provisions of paragraph (3) of this Article, the parties to the Member group may cast separately the votes attributed to them under the provisions of paragraph (3) of Article 13 as if each were an individual Member of the

Organization, except for the basic votes, which shall remain attributable only to the Government or organization representing the group.

(6) Any Contracting Party or designated territory which is a party to a Member group may, by notification to the Council, withdraw from that group and become a separate Member. Such withdrawal shall take effect upon receipt of the notification by the Council. If a party to a Member group withdraws from that group or ceases to participate in the Organization, the remaining parties to the group may apply to the Council to maintain the group; the group shall continue to exist unless the Council disapproves the application. If the Member group is dissolved, each former party to the group will become a separate Member. A Member which has ceased to be a party to a group may not, as long as this Agreement remains in force, again become a party to a group.

(7) Any Contracting Party which wishes to become party to a Member group after this Agreement has entered into force may do so by notification to the Council provided that:

- (a) other Members of the group declare their willingness to accept the Member concerned as party to the Member group; and
- (b) it notifies the Secretary-General of the United Nations that it is participating in the group.

(8) Two or more exporting Members may, at any time after this Agreement has entered into force, apply to the Council to form a Member group. The Council shall approve the application if it finds that the Members have made a declaration and have provided satisfactory evidence in accordance with the requirements of paragraph (1) of this Article. Upon such approval, the Member group shall be subject to the provisions of paragraphs (3), (4), (5) and (6) of this Article.

**CHAPTER V — THE INTERNATIONAL COFFEE ORGANIZATION****ARTICLE 7****Seat and structure of the  
International Coffee Organization**

- (1) The International Coffee Organization established under the International Coffee Agreement 1962 shall continue in being to administer the provisions and supervise the operation of this Agreement.
- (2) The seat of the Organization shall be in London unless the Council by a distributed two-thirds majority vote decides otherwise.
- (3) The Organization shall function through the International Coffee Council, the Executive Board, the Executive Director and the staff.

**ARTICLE 8****Privileges and immunities**

- (1) The Organization shall have legal personality. It shall in particular have the capacity to contract, acquire and dispose of movable and immovable property and to institute legal proceedings.
- (2) The status, privileges and immunities of the Organization, of its Executive Director, its staff and experts, and of representatives of Members while in the territory of the United Kingdom of Great Britain and Northern Ireland for the purpose of exercising their functions, shall continue to be governed by the Headquarters Agreement concluded between the Government of the United Kingdom of Great Britain and Northern Ireland (hereinafter referred to as the host Government) and the Organization on 28 May 1969.<sup>1</sup>

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<sup>1</sup> United Nations, *Treaty Series*, vol. 700, p. 97.

(3) The Headquarters Agreement referred to in paragraph (2) of this Article shall be independent of this Agreement. It shall however terminate:

- (a) by agreement between the host Government and the Organization;
- (b) in the event of the headquarters of the Organization being moved from the territory of the host Government; or
- (c) in the event of the Organization ceasing to exist.

(4) The Organization may conclude with one or more other Members agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

(5) The Governments of Member countries other than the host Government shall grant the Organization the same facilities in respect of currency or exchange restrictions, maintenance of bank accounts and transfer of monies, as are accorded to the specialized agencies of the United Nations.

## CHAPTER VI — THE INTERNATIONAL COFFEE COUNCIL

### ARTICLE 9

#### Composition of the International Coffee Council

(1) The highest authority of the Organization shall be the International Coffee Council, which shall consist of all the Members of the Organization.

(2) Each Member shall appoint one representative on the Council and, if it so desires, one or more alternates. A Member may also designate one or more advisers to its representative or alternates.

## ARTICLE 10

**Powers and functions of the Council**

(1) All powers specifically conferred by this Agreement shall be vested in the Council, which shall have the powers and perform the functions necessary to carry out the provisions of this Agreement.

(2) The Council shall set up a Credentials Committee which will be in charge of examining the written communications made to the Chairman with respect to the provisions of paragraph (2) of Article 9, paragraph (3) of Article 12 and paragraph (2) of Article 14. The Credentials Committee shall report its proceedings to the Council.

(3) The Council may set up any committees or working groups, other than the Credentials Committee, as it considers necessary.

(4) The Council shall, by a distributed two-thirds majority vote, establish such rules and regulations, including its own rules of procedure and the financial and staff regulations of the Organization, as are necessary to carry out the provisions of this Agreement and are consistent therewith. The Council may, in its rules of procedure, provide the means whereby it may, without meeting, decide specific questions.

(5) The Council shall also keep such records as are required to perform its functions under this Agreement and such other records as it considers desirable.

## ARTICLE 11

**Chairman and Vice-Chairmen of the Council**

(1) The Council shall elect, for each coffee year, a Chairman and a first, a second and a third Vice-Chairman, who shall not be paid by the Organization.

(2) As a general rule, the Chairman and the first Vice-Chairman shall both be elected either from among the representatives of exporting Members or from among the representatives of importing Members and the second and the third Vice-Chairmen shall be elected from among representatives of the other category of Member. These offices shall alternate each coffee year between the two categories of Member.

(3) Neither the Chairman nor any Vice-Chairman acting as Chairman shall have the right to vote. His or her alternate will in such case exercise the voting rights of the Member.

#### ARTICLE 12

##### Sessions of the Council

(1) As a general rule, the Council shall hold regular sessions twice a year. It may hold special sessions should it so decide. Special sessions shall also be held at the request of the Executive Board, of any five Members, or of a Member or Members having at least 200 votes. Notice of sessions shall be given at least 30 days in advance except in cases of emergency when such notice shall be given at least 10 days in advance.

(2) Sessions shall be held at the seat of the Organization, unless the Council decides otherwise by a distributed two-thirds majority vote. If a Member invites the Council to meet in its territory, and the Council agrees, the additional costs involved above those incurred when the session is held at the seat shall be borne by that Member.

(3) The Council may invite any non-member country or any of the organizations referred to in Article 16 to attend any of its sessions as an observer. In case such invitation is accepted, the country or organization concerned shall send a communication to that effect in writing to the Chairman. If it so wishes it may in that communication request permission to make statements to the Council.

(4) The quorum required for a Council session shall be the presence of more than half of the number of exporting Members representing at least two-thirds of the votes of all exporting Members and of more than half of the number of importing Members representing at least two-thirds of the votes of all importing Members. If on the opening of a Council session or of any plenary meeting there is no quorum, the Chairman shall postpone the opening of the session or plenary meeting for at least three hours. If there is still no quorum at the new time set, the Chairman may again postpone the opening of the session or plenary meeting for at least a further three hours. If at the end of this new postponement there is still no quorum, the quorum required for opening or resuming the session or plenary meeting shall be the presence of more than half of the number of exporting Members representing at least half of the votes of all exporting Members and of more than half of the number of importing Members representing at least half of the votes of all importing Members. Representation in accordance with paragraph (2) of Article 14 shall be considered as presence.

#### ARTICLE 13

##### Votes

(1) The exporting Members shall together hold 1,000 votes and the importing Members shall together hold 1,000 votes, distributed within each category of Member — that is, exporting and importing Members, respectively — as provided for in the following paragraphs of this Article.

(2) Each Member shall have five basic votes.

(3) The remaining votes of exporting Members shall be divided among such Members in proportion to the average volume of their respective exports of coffee to all destinations in the preceding four calendar years.



- (4) The remaining votes of importing Members shall be divided among such Members in proportion to the average volume of their respective imports of coffee in the preceding four calendar years.
- (5) The distribution of votes shall be determined by the Council in accordance with the provisions of this Article at the beginning of each coffee year and shall remain in effect during that year, except as provided for in paragraph (6) of this Article.
- (6) The Council shall provide for the redistribution of votes in accordance with the provisions of this Article whenever there is a change in the membership of the Organization or if the voting rights of a Member are suspended or regained under the provisions of Article 23 or 37.
- (7) No Member shall hold more than 400 votes.
- (8) There shall be no fractional votes.

#### ARTICLE 14

##### **Voting procedure of the Council**

- (1) Each Member shall be entitled to cast the number of votes it holds and shall not be entitled to divide its votes. However, a Member may cast differently any votes which it holds under the provisions of paragraph (2) of this Article.
- (2) Any exporting Member may authorize any other exporting Member, and any importing Member may authorize any other importing Member, to represent its interests and to exercise its right to vote at any meeting or meetings of the Council. The limitation provided for in paragraph (7) of Article 13 shall not apply in this case.

## ARTICLE 15

**Decisions of the Council**

- (1) All decisions of the Council shall be taken, and all recommendations shall be made, by a distributed simple majority vote unless otherwise provided for in this Agreement.
- (2) The following procedure shall apply with respect to any decision by the Council which under the provisions of this Agreement requires a distributed two-thirds majority vote:
  - (a) if a distributed two-thirds majority vote is not obtained because of the negative vote of three or less exporting or three or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 48 hours;
  - (b) if a distributed two-thirds majority vote is again not obtained because of the negative vote of two or less exporting or two or less importing Members, the proposal shall, if the Council so decides by a majority of the Members present and by a distributed simple majority vote, be put to a vote again within 24 hours;
  - (c) if a distributed two-thirds majority vote is not obtained in the third vote because of the negative vote of one exporting or one importing Member, the proposal shall be considered adopted; and
  - (d) if the Council fails to put a proposal to a further vote, it shall be considered rejected.
- (3) Members undertake to accept as binding all decisions of the Council under the provisions of this Agreement.

## ARTICLE 16

**Cooperation with other organizations**

(1) The Council may make arrangements for consultation and cooperation with the United Nations and its specialized agencies and with other appropriate intergovernmental organizations. It shall take full advantage of the facilities of the Common Fund for Commodities. Such arrangements may include financial arrangements which the Council considers appropriate for achieving the objectives of this Agreement. However, in respect of the implementation of any project under such arrangements the Organization shall not incur any financial obligations for guarantees given by individual Members or other entities. No Member shall be responsible by reason of its membership of the Organization for any liability arising from borrowing or lending by any other Member or entity in connection with such projects.

(2) Where possible, the Organization may also collect from Members, non-members, and from donor and other agencies, information on development projects and programmes focusing on the coffee sector. Where appropriate, and with the agreement of the parties concerned, the Organization may make this information available to such other organizations as well as to Members.

**CHAPTER VII — THE EXECUTIVE BOARD**

## ARTICLE 17

**Composition and meetings of the Executive Board**

(1) The Executive Board shall consist of eight exporting Members and eight importing Members elected for each coffee year in accordance with the provisions of Article 18. Members represented in the Executive Board may be re-elected.

(2) Each Member represented in the Executive Board shall appoint one representative and, if it so desires, one or more alternates. Each Member represented in the Executive Board may also designate one or more advisers to its representative or alternates.

(3) The Executive Board shall have a Chairman and a Vice-Chairman, who shall be elected by the Council for each coffee year and may be re-elected. These officers shall not be paid by the Organization. Neither the Chairman nor the Vice-Chairman acting as Chairman shall have the right to vote in the meetings of the Executive Board. His or her alternate will in such case exercise the voting rights of the Member. As a general rule, the Chairman and the Vice-Chairman for each coffee year shall be elected from among the representatives of the same category of membership.

(4) The Executive Board shall normally meet at the seat of the Organization, but may meet elsewhere if the Council so decides by a distributed two-thirds majority vote. In case of acceptance by the Council of an invitation by a Member to host the meeting of the Executive Board, the provisions of paragraph (2) of Article 12 concerning Council sessions shall also apply.

(5) The quorum required for an Executive Board meeting shall be the presence of more than half of the number of exporting Members representing at least two-thirds of the votes of all exporting Members elected to the Executive Board and of more than half of the number of importing Members representing at least two-thirds of the votes of all importing Members elected to the Executive Board. If on the opening of an Executive Board meeting there is no quorum, the Chairman of the Executive Board shall postpone the opening of the meeting for at least three hours. If there is still no quorum at the new time set, the Chairman may again postpone the opening of the meeting for at least a further three hours. If at the end of this new postponement there is still no quorum, the quorum required for opening the meeting shall be the presence of more than half of the

number of exporting Members representing at least half of the votes of all exporting Members elected to the Executive Board and of more than half of the number of importing Members representing at least half of the votes of all importing Members elected to the Executive Board.

#### ARTICLE 18

##### **Election of the Executive Board**

(1) The exporting and the importing Members of the Executive Board shall be elected in the Council by the exporting and the importing Members of the Organization respectively. The election within each category shall be held in accordance with the provisions of the following paragraphs of this Article.

(2) Each Member shall cast for a single candidate all the votes to which it is entitled under the provisions of Article 13. A Member may cast for another candidate any votes which it holds under the provisions of paragraph (2) of Article 14.

(3) The eight candidates receiving the largest number of votes shall be elected; however, no candidate shall be elected on the first ballot unless it receives at least 75 votes.

(4) If, under the provisions of paragraph (3) of this Article, less than eight candidates are elected on the first ballot, further ballots shall be held in which only Members which did not vote for any of the candidates elected shall have the right to vote. In each further ballot the minimum number of votes required for election shall be successively diminished by five until eight candidates are elected.

(5) Any Member which did not vote for any of the Members elected shall assign its votes to one of them, subject to the provisions of paragraphs (6) and (7) of this Article.

(6) A Member shall be deemed to have received the number of votes cast for it when it was elected and, in addition, the number of votes assigned to it, provided that the total number of votes shall not exceed 499 for any Member elected.

(7) If the votes deemed received by an elected Member exceed 499, Members which voted for, or assigned their votes to, such elected Member shall arrange among themselves for one or more of them to withdraw their votes from that Member and assign or re-assign them to another elected Member so that the votes received by each elected Member shall not exceed the limit of 499.

#### ARTICLE 19

##### **Competence of the Executive Board**

(1) The Executive Board shall be responsible to and work under the general direction of the Council.

(2) The Council may, by a distributed two-thirds majority vote, delegate to the Executive Board the exercise of any or all of its powers other than the following:

- (a) approval of the Administrative Budget and assessment of contributions under the provisions of Article 22;
- (b) suspension of the voting rights of a Member under the provisions of Article 37;
- (c) decisions on disputes under the provisions of Article 37;
- (d) establishment of conditions for accession under the provisions of Article 41;
- (e) a decision to exclude a Member under the provisions of Article 45;
- (f) a decision concerning the renegotiation, extension or termination of this Agreement under the provisions of Article 47; and
- (g) recommendation of amendments to Members under the provisions of Article 48.

- (3) The Council may, by a distributed simple majority vote, at any time revoke any powers which have been delegated to the Executive Board.
- (4) The Executive Board shall set up a Finance Committee which, in accordance with the provisions of Article 22, will be in charge of supervising the preparation of the Administrative Budget to be presented to the Council for approval, and carrying out any other tasks which the Executive Board assigns to it, which shall include the monitoring of income and expenditure. The Finance Committee shall report its proceedings to the Executive Board.
- (5) The Executive Board may set up any committees or working groups, other than the Finance Committee, as it considers necessary.

#### ARTICLE 20

##### **Voting procedure of the Executive Board**

- (1) Each Member of the Executive Board shall be entitled to cast the number of votes received by it under the provisions of paragraphs (6) and (7) of Article 18. Voting by proxy shall not be allowed. A Member of the Executive Board shall not be entitled to divide its votes.
- (2) Any decision taken by the Executive Board shall require the same majority as such decision would require if taken by the Council.

**CHAPTER VIII — FINANCE****ARTICLE 21****Finance**

- (1) The expenses of delegations to the Council, representatives on the Executive Board and representatives on any of the committees of the Council or the Executive Board shall be met by their respective Governments.
- (2) The other expenses necessary for the administration of this Agreement shall be met by annual contributions from the Members assessed in accordance with the provisions of Article 22, together with revenues from sales of specific services to Members and the sale of information and studies generated under the provisions of Articles 27 and 29.
- (3) The financial year of the Organization shall be the same as the coffee year.

**ARTICLE 22****Determination of the Administrative Budget and  
assessment of contributions**

- (1) During the second half of each financial year, the Council shall approve the Administrative Budget of the Organization for the following financial year and shall assess the contributions of each Member to that Budget. The Administrative Budget shall be prepared by the Executive Director and supervised by the Finance Committee in accordance with the provisions of paragraph (4) of Article 19.
- (2) The contribution of each Member to the Administrative Budget for each financial year shall be in the proportion which the number of its votes at the time the Administrative Budget for that financial year is approved bears to the total votes of all



the Members. However, if there is any change in the distribution of votes among Members in accordance with the provisions of paragraph (5) of Article 13 at the beginning of the financial year for which contributions are assessed, such contributions shall be correspondingly adjusted for that year. In determining contributions, the votes of each Member shall be calculated without regard to the suspension of the voting rights of any Member or any redistribution of votes resulting therefrom.

(3) The initial contribution of any Member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessments made upon other Members for the current financial year shall not be altered.

#### ARTICLE 23

##### **Payment of contributions**

(1) Contributions to the Administrative Budget for each financial year shall be payable in freely convertible currency and shall become due on the first day of that financial year.

(2) If any Member fails to pay its full contribution to the Administrative Budget within six months of the date on which the contribution is due, both its voting rights in the Council and its right to have its votes cast in the Executive Board shall be suspended until such contribution has been paid. However, unless the Council by a distributed two-thirds majority vote so decides, such Member shall not be deprived of any of its other rights nor relieved of any of its obligations under this Agreement.

(3) Any Member whose voting rights have been suspended either under the provisions of paragraph (2) of this Article or under the provisions of Article 37 shall nevertheless remain responsible for the payment of its contribution.

## ARTICLE 24

**Liabilities**

(1) The Organization, functioning as specified in paragraph (3) of Article 7, shall not have power to incur any obligation outside the scope of this Agreement, and shall not be taken to have been authorized by the Members to do so; in particular, it shall not have the capacity to borrow money. In exercising its capacity to contract, the Organization shall incorporate in its contracts the terms of this Article in such a way as to bring them to the notice of the other parties entering into contracts with the Organization, but any failure to incorporate such terms shall not invalidate such a contract or render it *ultra vires*.

(2) A Member's liability is limited to the extent of its obligations regarding contributions specifically provided for in this Agreement. Third parties dealing with the Organization shall be deemed to have notice of the provisions of this Agreement regarding the liabilities of Members.

## ARTICLE 25

**Audit and publication of accounts**

As soon as possible and not later than six months after the close of each financial year, an independently audited statement of the Organization's receipts and expenditures during that financial year shall be presented to the Council for approval and publication.

## CHAPTER IX — THE EXECUTIVE DIRECTOR AND THE STAFF

## ARTICLE 26

**The Executive Director and the staff**

- (1) The Council shall appoint the Executive Director on the recommendation of the Executive Board. The terms of appointment of the Executive Director shall be established by the Council and shall be comparable to those applying to corresponding officials of similar intergovernmental organizations.
- (2) The Executive Director shall be the chief administrative officer of the Organization and shall be responsible for the performance of any duties devolving upon him in the administration of this Agreement.
- (3) The Executive Director shall appoint the staff in accordance with regulations established by the Council.
- (4) Neither the Executive Director nor any member of the staff shall have any financial interest in the coffee industry, the coffee trade or the transportation of coffee.
- (5) In the performance of their duties, the Executive Director and the staff shall not seek or receive instructions from any Member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their position as international officials responsible only to the Organization. Each Member undertakes to respect the exclusively international character of the responsibilities of the Executive Director and the staff and not to seek to influence them in the discharge of their responsibilities.

**CHAPTER X — INFORMATION, STUDIES AND SURVEYS****ARTICLE 27****Information**

- (1) The Organization shall act as a centre for the collection, exchange and publication of:
- (a) statistical information on world production, prices, exports and imports, distribution and consumption of coffee; and
  - (b) in so far as is considered appropriate, technical information on the cultivation, processing and utilization of coffee.
- (2) The Council may require Members to furnish such information as it considers necessary for its operations, including regular statistical reports on coffee production, production trends, exports and imports, distribution, consumption, stocks, prices and taxation, but no information shall be published which might serve to identify the operations of persons or companies producing, processing or marketing coffee. Members shall furnish information requested in as detailed and accurate a manner as is practicable.
- (3) The Council shall establish a system of indicator prices which shall provide for the publication of a daily composite indicator price.
- (4) If a Member fails to supply or finds difficulty in supplying within a reasonable time statistical and other information required by the Council for the proper functioning of the Organization, the Council may require the Member concerned to explain the reasons for non-compliance. If it is found that technical assistance is needed in the matter, the Council may take any necessary measures.

## ARTICLE 28

**Certificates of Origin**

(1) In order to facilitate the collection of statistics on the international coffee trade and to ascertain the quantities of coffee which have been exported by each exporting Member, the Organization shall establish a system of Certificates of Origin, governed by rules approved by the Council.

(2) Every export of coffee by an exporting Member shall be covered by a valid Certificate of Origin. Certificates of Origin shall be issued, in accordance with the rules established by the Council, by a qualified agency chosen by the Member and approved by the Organization.

(3) Each exporting Member shall notify the Organization of the government or non-governmental agency which is to perform the functions specified in paragraph (2) of this Article. The Organization shall specifically approve a non-governmental agency in accordance with the rules approved by the Council.

## ARTICLE 29

**Studies and surveys**

(1) The Organization shall promote the preparation of studies and surveys concerning the economics of coffee production and distribution, the impact of governmental measures in producing and consuming countries on the production and consumption of coffee, and the opportunities for expansion of coffee consumption for traditional and possible new uses.

(2) In order to carry out the provisions of paragraph (1) of this Article, the Council shall adopt, at its second regular session of each coffee year, a draft annual work

programme of studies and surveys, with estimated resource requirements, prepared by the Executive Director.

(3) The Council may approve the undertaking by the Organization of studies and surveys to be conducted jointly or in cooperation with other organizations and institutions. In such cases, the Executive Director shall present to the Council a detailed account of the resource requirements from the Organization and from the partner or partners involved with the project.

(4) The studies and surveys to be promoted by the Organization pursuant to the provisions of this Article shall be financed by resources included in the Administrative Budget, prepared in accordance with the provisions of paragraph (1) of Article 22, and shall be undertaken by members of the staff of the Organization and consultants as required.

## **CHAPTER XI — GENERAL PROVISIONS**

### **ARTICLE 30**

#### **Preparations for a new Agreement**

The Council may examine the possibility of negotiating a new International Coffee Agreement, including an Agreement which could contain measures designed to balance the supply and demand for coffee, and take such actions as it deems appropriate.

### **ARTICLE 31**

#### **Removal of obstacles to consumption**

(1) Members recognize the utmost importance of achieving the greatest possible increase of coffee consumption as rapidly as possible, in particular through the progressive removal of any obstacles which may hinder such increase.

(2) Members recognize that there are at present in effect measures which may to a greater or lesser extent hinder the increase in consumption of coffee, in particular:

- (a) import arrangements applicable to coffee, including preferential and other tariffs, quotas, operations of government monopolies and official purchasing agencies, and other administrative rules and commercial practices;
- (b) export arrangements as regards direct or indirect subsidies and other administrative rules and commercial practices; and
- (c) internal trade conditions and domestic legal and administrative provisions which may affect consumption.

(3) Having regard to the objectives stated above and to the provisions of paragraph (4) of this Article, Members shall endeavour to pursue tariff reductions on coffee or to take other action to remove obstacles to increased consumption.

(4) Taking into account their mutual interest, Members undertake to seek ways and means by which the obstacles to increased trade and consumption referred to in paragraph (2) of this Article may be progressively reduced and eventually, wherever possible, eliminated, or by which the effects of such obstacles may be substantially diminished.

(5) Taking into account any commitments undertaken under the provisions of paragraph (4) of this Article, Members shall inform the Council annually of all measures adopted with a view to implementing the provisions of this Article.

(6) The Executive Director shall prepare periodically a survey of the obstacles to consumption to be reviewed by the Council.

(7) The Council may, in order to further the purposes of this Article, make recommendations to Members which shall report as soon as possible to the Council on the measures adopted with a view to implementing such recommendations.

#### ARTICLE 32

##### **Measures related to processed coffee**

(1) Members recognize the need of developing countries to broaden the base of their economies through, *inter alia*, industrialization and the export of manufactured products, including the processing of coffee and the export of processed coffee.

(2) In this connection, Members shall avoid the adoption of governmental measures which could cause disruption to the coffee sector of other Members.

(3) Should a Member consider that the provisions of paragraph (2) of this Article are not being complied with, it should consult with the other Members concerned, having due regard to the provisions of Article 36. The Members concerned shall make every effort to reach amicable settlement on a bilateral basis. If these consultations do not lead to a mutually satisfactory solution, either party may bring the matter before the Council for consideration under the provisions of Article 37.

(4) Nothing in this Agreement shall prejudice the right of any Member to take measures to prevent or remedy disruption to its coffee sector by imports of processed coffee.

#### ARTICLE 33

##### **Mixtures and substitutes**

(1) Members shall not maintain any regulations requiring the mixing, processing or using of other products with coffee for commercial resale as coffee. Members shall



endeavour to prohibit the sale and advertisement of products under the name of coffee if such products contain less than the equivalent of 90 percent green coffee as the basic raw material.

(2) The Council may request any Member to take the steps necessary to ensure observance of the provisions of this Article.

(3) The Executive Director shall submit to the Council a periodic report on compliance with the provisions of this Article.

#### ARTICLE 34

##### **Consultation and cooperation with the private sector**

(1) The Organization shall maintain close links with appropriate non-governmental organizations concerned with international commerce in coffee, and with experts in coffee matters.

(2) Members shall conduct their activities within the framework of this Agreement in a manner consonant with established trade channels and shall refrain from discriminatory sales practices. In carrying out these activities they shall endeavour to take due account of the legitimate interests of the coffee trade and industry.

#### ARTICLE 35

##### **Environmental aspects**

Members shall give due consideration to the sustainable management of coffee resources and processing, bearing in mind the principles and objectives on sustainable development agreed at the Eighth Session of the United Nations Conference on Trade and Development and the United Nations Conference on Environment and Development.

**CHAPTER XII — CONSULTATIONS, DISPUTES AND COMPLAINTS****ARTICLE 36****Consultations**

Each Member shall accord sympathetic consideration to, and shall afford adequate opportunity for, consultation regarding such representations as may be made by another Member with respect to any matter relating to this Agreement. In the course of such consultation, on request by either party and with the consent of the other, the Executive Director shall establish an independent panel which shall use its good offices with a view to conciliating the parties. The costs of the panel shall not be chargeable to the Organization. If a party does not agree to the establishment of a panel by the Executive Director, or if the consultation does not lead to a solution, the matter may be referred to the Council in accordance with the provisions of Article 37. If the consultation does lead to a solution, it shall be reported to the Executive Director who shall distribute the report to all Members.

**ARTICLE 37****Disputes and complaints**

- (1) Any dispute concerning the interpretation or application of this Agreement which is not settled by negotiation shall, at the request of any Member party to the dispute, be referred to the Council for decision.
- (2) In any case where a dispute has been referred to the Council under the provisions of paragraph (1) of this Article, a majority of Members, or Members holding not less than

one third of the total votes, may require the Council, after discussion, to seek the opinion of the advisory panel referred to in paragraph (3) of this Article on the issues in dispute before giving its decision.

- (3) (a) Unless the Council unanimously agrees otherwise, the advisory panel shall consist of:
- (i) two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting Members;
  - (ii) two such persons nominated by the importing Members; and
  - (iii) a chairman selected unanimously by the four persons nominated under the provisions of sub-paragraphs (i) and (ii) or, if they fail to agree, by the Chairman of the Council.
- (b) Persons from countries whose Governments are Contracting Parties to this Agreement shall be eligible to serve on the advisory panel.
- (c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any Government.
- (d) The expenses of the advisory panel shall be paid by the Organization.
- (4) The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall decide the dispute.
- (5) The Council shall rule on any dispute brought before it within six months of submission of such dispute for its consideration.
- (6) Any complaint that any Member has failed to fulfil its obligations under this Agreement shall, at the request of the Member making the complaint, be referred to the Council which shall make a decision on the matter.

(7) No Member shall be found to have been in breach of its obligations under this Agreement except by a distributed simple majority vote. Any finding that a Member is in breach of its obligations under this Agreement shall specify the nature of the breach.

(8) If the Council finds that a Member is in breach of its obligations under this Agreement, it may, without prejudice to other enforcement measures provided for in other Articles of this Agreement, by a distributed two-thirds majority vote, suspend such Member's voting rights in the Council and its right to have its votes cast in the Executive Board until it fulfils its obligations, or the Council may decide to exclude such Member from the Organization under the provisions of Article 45.

(9) A Member may seek the prior opinion of the Executive Board in a matter of dispute or complaint before the matter is discussed by the Council.

### CHAPTER XIII — FINAL PROVISIONS

#### ARTICLE 38

#### **Signature**

This Agreement shall be open for signature at the United Nations headquarters from 18 April 1994 until and including 26 September 1994 by Contracting Parties to the International Coffee Agreement 1983 or the International Coffee Agreement 1983, as extended,<sup>1</sup> and Governments invited to the sessions of the International Coffee Council at which this Agreement was negotiated.

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<sup>1</sup>United Nations, *Treaty Series*, vol. 1333, p. 119; vol. 1546, No. A-22376; vol. 1651, No. A-22376; vol. 1691, No. A-22376; and vol. 1737, No. A-22376.

## ARTICLE 39

**Ratification, acceptance or approval**

- (1) This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional procedures.
- (2) Except as provided for in Article 40, instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the United Nations not later than 26 September 1994. However, the Council may grant extensions of time to signatory Governments which are unable to deposit their instruments by that date.

## ARTICLE 40

**Entry into force**

- (1) This Agreement shall enter into force definitively on 1 October 1994 if by that date Governments representing at least 20 exporting Members holding at least 80 percent of the votes of the exporting Members and at least 10 importing Members holding at least 80 percent of the votes of the importing Members, calculated as at 26 September 1994, have deposited instruments of ratification, acceptance or approval. Alternatively, it shall enter into force definitively at any time after 1 October 1994 if it is provisionally in force in accordance with the provisions of paragraph (2) of this Article and these percentage requirements are satisfied by the deposit of instruments of ratification, acceptance or approval.
- (2) This Agreement may enter into force provisionally on 1 October 1994. For this purpose, a notification by a signatory Government or by any other Contracting Party to the International Coffee Agreement 1983, as extended, containing an undertaking to apply this Agreement provisionally, in accordance with its laws and regulations, and to seek

ratification, acceptance or approval in accordance with its constitutional procedures as rapidly as possible, which is received by the Secretary-General of the United Nations not later than 26 September 1994, shall be regarded as equal in effect to an instrument of ratification, acceptance or approval. A Government which undertakes to apply this Agreement provisionally, in accordance with its laws and regulations, pending the deposit of an instrument of ratification, acceptance or approval shall be regarded as a provisional Party thereto until it deposits its instrument of ratification, acceptance or approval, or until and including 31 December 1994 whichever is the earlier. The Council may grant an extension of the time within which any Government which is applying this Agreement provisionally may deposit its instrument of ratification, acceptance or approval.

(3) If this Agreement has not entered into force definitively or provisionally on 1 October 1994 under the provisions of paragraph (1) or (2) of this Article, those Governments which have deposited instruments of ratification, acceptance, approval or accession or made notifications containing an undertaking to apply this Agreement provisionally, in accordance with their laws and regulations, and to seek ratification, acceptance or approval may, by mutual consent, decide that it shall enter into force among themselves. Similarly, if this Agreement has entered into force provisionally but has not entered into force definitively on 31 December 1994, those Governments which have deposited instruments of ratification, acceptance, approval or accession or made the notifications referred to in paragraph (2) of this Article, may, by mutual consent, decide that it shall continue in force provisionally or enter into force definitively among themselves.

## ARTICLE 41

**Accession**

(1) The Government of any State member of the United Nations or of any of its specialized agencies may accede to this Agreement upon conditions which shall be established by the Council.

(2) Instruments of accession shall be deposited with the Secretary-General of the United Nations. The accession shall take effect upon deposit of the instrument.

## ARTICLE 42

**Reservations**

Reservations may not be made with respect to any of the provisions of this Agreement.

## ARTICLE 43

**Extension to designated territories**

(1) Any Government may, at the time of signature or deposit of an instrument of ratification, acceptance, approval, provisional application or accession, or at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall extend to any of the territories for whose international relations it is responsible; this Agreement shall extend to the territories named therein from the date of such notification.

(2) Any Contracting Party which desires to exercise its rights under the provisions of Article 5 in respect of any of the territories for whose international relations it is responsible or which desires to authorize any such territory to become part of a Member

group formed under the provisions of Article 6, may do so by making a notification to that effect to the Secretary-General of the United Nations, either at the time of the deposit of its instrument of ratification, acceptance, approval, provisional application or accession, or at any later time.

(3) Any Contracting Party which has made a declaration under the provisions of paragraph (1) of this Article may at any time thereafter, by notification to the Secretary-General of the United Nations, declare that this Agreement shall cease to extend to the territory named in the notification. This Agreement shall cease to extend to such territory from the date of such notification.

(4) When a territory to which this Agreement has been extended under the provisions of paragraph (1) of this Article subsequently attains its independence, the Government of the new State may, within 90 days after the attainment of independence, declare by notification to the Secretary-General of the United Nations that it has assumed the rights and obligations of a Contracting Party to this Agreement. It shall, as from the date of such notification, become a Contracting Party to this Agreement. The Council may grant an extension of the time within which such notification may be made.

#### ARTICLE 44

#### **Voluntary withdrawal**

Any Contracting Party may withdraw from this Agreement at any time by giving a written notice of withdrawal to the Secretary-General of the United Nations. Withdrawal shall become effective 90 days after the notice is received.



## ARTICLE 45

**Exclusion**

If the Council decides that any Member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by a distributed two-thirds majority vote, exclude such Member from the Organization. The Council shall immediately notify the Secretary-General of the United Nations of any such decision. Ninety days after the date of the Council's decision, such Member shall cease to be a Member of the Organization and, if such Member is a Contracting Party, a Party to this Agreement.

## ARTICLE 46

**Settlement of accounts with withdrawing or excluded Members**

(1) The Council shall determine any settlement of accounts with a withdrawing or excluded Member. The Organization shall retain any amounts already paid by a withdrawing or excluded Member and such Member shall remain bound to pay any amounts due from it to the Organization at the time the withdrawal or the exclusion becomes effective; provided, however, that in the case of a Contracting Party which is unable to accept an amendment and consequently ceases to participate in this Agreement under the provisions of paragraph (2) of Article 48, the Council may determine any settlement of accounts which it finds equitable.

(2) A Member which has ceased to participate in this Agreement shall not be entitled to any share of the proceeds of liquidation or the other assets of the Organization; nor shall it be liable for payment of any part of the deficit, if any, of the Organization upon termination of this Agreement.

## ARTICLE 47

**Duration and termination**

(1) This Agreement shall remain in force for a period of five years until 30 September 1999 unless extended under the provisions of paragraph (2) of this Article or terminated under the provisions of paragraph (3) of this Article.

(2) The Council may, by a vote of 58 percent of the Members having not less than a distributed majority of 70 percent of the total votes, decide either that this Agreement be renegotiated or that it be extended, with or without modification, for such period as the Council shall determine. Any Contracting Party which by the date on which such renegotiated or extended Agreement enters into force has not made a notification of acceptance of such renegotiated or extended Agreement to the Secretary-General of the United Nations, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall as of that date cease to participate in such Agreement.

(3) The Council may at any time, by a vote of a majority of the Members having not less than a distributed two-thirds majority of the total votes, decide to terminate this Agreement. Termination shall take effect on such date as the Council shall decide.

(4) Notwithstanding the termination of this Agreement, the Council shall remain in being for as long as necessary to carry out the liquidation of the Organization, settlement of its accounts and disposal of its assets and shall have during that period such powers and functions as may be necessary for those purposes.

## ARTICLE 48

**Amendment**

(1) The Council may, by a distributed two-thirds majority vote, recommend an amendment of this Agreement to the Contracting Parties. The amendment shall become effective 100 days after the Secretary-General of the United Nations has received notifications of acceptance from Contracting Parties representing at least 75 percent of the exporting countries holding at least 85 percent of the votes of the exporting Members, and from Contracting Parties representing at least 75 percent of the importing countries holding at least 80 percent of the votes of the importing Members. The Council shall fix a time within which Contracting Parties shall notify the Secretary-General of the United Nations of their acceptance of the amendment. If, on expiry of such time limit, the percentage requirements for the entry into effect of the amendment have not been met, the amendment shall be considered withdrawn.

(2) Any Contracting Party which has not notified acceptance of an amendment within the period fixed by the Council, or any territory which is either a Member or a party to a Member group on behalf of which such notification has not been made by that date, shall cease to participate in this Agreement from the date on which such amendment becomes effective.

## ARTICLE 49

**Supplementary and transitional provisions**

(1) This Agreement shall be considered as a continuation of the International Coffee Agreement 1983, as extended.

(2) In order to facilitate the uninterrupted continuation of the International Coffee Agreement 1983, as extended:

- (a) all acts by or on behalf of the Organization or any of its organs under the International Coffee Agreement 1983, as extended, in effect on 30 September 1994, the terms of which do not provide for expiry on that date, shall remain in effect unless changed under the provisions of this Agreement; and
- (b) all decisions required to be taken by the Council during coffee year 1993/94 for application in coffee year 1994/95 shall be taken by the Council in coffee year 1993/94 and applied on a provisional basis as if this Agreement had already entered into force.

#### ARTICLE 50

#### **Authentic texts of the Agreement**

The texts of this Agreement in the English, French, Portuguese and Spanish languages shall all be equally authentic. The originals shall be deposited with the Secretary-General of the United Nations.

IN WITNESS WHEREOF the undersigned, having been duly authorized to this effect by their respective Governments, have signed this Agreement on the dates appearing opposite their signatures.

*[For the signatures, see p. 177 of this volume.]*

باسم أفغانستان :

代表阿富汗:

In the name of Afghanistan:

Au nom de l'Afghanistan :

От имени Афганистана:

En nombre del Afganistán:

باسم ألبانيا :

代表阿尔巴尼亚:

In the name of Albania:

Au nom de l'Albanie :

От имени Албании:

En nombre de Albania:

باسم الجزائر :

代表阿尔及利亚:

In the name of Algeria:

Au nom de l'Algérie :

От имени Алжира:

En nombre de Argelia:

باسم اندورا :

以安道尔的名义:

In the name of Andorra:

Au nom de l'Andorre :

От имени Андорры:

En nombre de Andorra:

باسم أنغولا :

代表安哥拉:

In the name of Angola:

Au nom de l'Angola :

От имени Анголы:

En nombre de Angola:

AFONSO VAN DUNEM "MBINDA"

[7 June 1994 — 7 juin 1994]

باسم أنتيغوا وبربودا :

代表安提瓜和巴布达：

In the name of Antigua and Barbuda:

Au nom d'Antigua-et-Barbuda :

От имени Антигуа и Барбуды:

En nombre de Antigua y Barbuda:

باسم الأرجنتين :

代表阿根廷：

In the name of Argentina:

Au nom de l'Argentine :

От имени Аргентины:

En nombre de la Argentina:

باسم أرمينيا :

亚美尼亚代表：

In the name of Armenia:

Au nom de l'Arménie :

От имени Армении:

En nombre de Armenia:

باسم استراليا :

代表澳大利亚：

In the name of Australia:

Au nom de l'Australie :

От имени Австралии:

En nombre de Australia:

باسم النمسا :

代表奥地利：

In the name of Austria:

Au nom de l'Autriche :

От имени Австрии:

En nombre de Austria:

باسم آذربایجان :

阿塞拜疆代表:

In the name of the Azerbaijan:

Au nom de l'Azerbaïdjan :

От имени Азербайджана:

En nombre de Azerbaiyán:

باسم البهاما :

代表巴哈马:

In the name of the Bahamas:

Au nom des Bahamas :

От имени Багамских островов:

En nombre de las Bahamas:

باسم البحرين :

代表巴林:

In the name of Bahrain:

Au nom de Bahreïn :

От имени Бахрейна:

En nombre de Bahrein:

باسم بنغلاديش :

代表孟加拉国:

In the name of Bangladesh:

Au nom du Bangladesh :

От имени Бангладеш:

En nombre de Bangladesh:

باسم بربادوس :

代表巴巴多斯:

In the name of Barbados:

Au nom de la Barbade :

От имени Барбадоса:

En nombre de Barbados:

عن بيلاروس :

白俄罗斯代表:

In the name of Belarus:

Au nom du Bélarus :

От имени Беларуси:

En nombre de Belarús:

باسم بلجيكا :

代表比利时:

In the name of Belgium:

Au nom de la Belgique :

От имени Бельгии:

En nombre de Bélgica:

PAUL NOTERDAEME

[19 September 1994 — 19 septembre 1994]

باسم بيليز :

代表伯利兹

In the name of Belize:

Au nom du Belize :

От имени Белиза:

En nombre de Belice:

باسم بنين :

代表贝宁:

In the name of Benin:

Au nom du Bénin :

От имени Бенина:

En nombre de Benin:

RENÉ VALÉRY MONGBE

[4 August 1994 — 4 août 1994]

باسم بوتان :

代表不丹:

In the name of Bhutan:

Au nom du Bhoutan :

От имени Бутана:

En nombre de Bhután:



باسم بوليفيا :

代表玻利维亚:

In the name of Bolivia:

Au nom de la Bolivie :

От имени Боливии:

En nombre de Bolivia:

EDGAR CAMACHO OMISTE

[23 September 1994 — 23 septembre 1994]

باسم البوسنة والهرسك :

以波斯尼亚和黑塞哥维那的名义:

In the name of Bosnia and Herzegovina:

Au nom de la Bosnie-Herzégovine :

От имени Боснии и Герцеговины:

En nombre de Bosnia y Herzegovina:

باسم بوتسوانا :

代表博茨瓦纳:

In the name of Botswana:

Au nom du Botswana :

От имени Ботсваны:

En nombre de Botswana:

باسم البرازيل :

代表巴西:

In the name of Brazil:

Au nom du Brésil :

От имени Бразилии:

En nombre del Brasil:

RONALDO MOTA SARDENBERG

[7 July 1994 — 7 juillet 1994]

باسم بروني دارالسلام :

代表文莱国:

In the name of Brunei Darussalam:

Au nom de Brunei Darussalam :

От имени Брунея Даруссалама:

En nombre de Brunei Darussalam:

باسم بلغاريا :

代表保加利亚:

In the name of Bulgaria:

Au nom de la Bulgarie :

От имени Болгарии:

En nombre de Bulgaria:

باسم بوركينا فاسو:

代表布基纳法索:

In the name of Burkina Faso:

Au nom du Burkina Faso :

От имени Буркина-Фасо:

En nombre de Burkina Faso:

باسم بوروندى :

代表布隆迪:

In the name of Burundi:

Au nom du Burundi :

От имени Бурунди:

En nombre de Burundi:

THÉRENCE SINUNGURUZA

[30 June 1994 — 30 juin 1994]

باسم كمبوديا :

柬埔寨代表:

In the name of Cambodia:

Au nom du Cambodge :

От имени Камбоджи:

En nombre de Camboya:

باسم الكاميرن :

喀麦隆代表:

In the name of Cameroon:

Au nom du Cameroun :

От имени Камеруна:

En nombre del Camerún:

باسم كندا :

代表加拿大:

In the name of Canada:

Au nom du Canada :

От имени Канады:

En nombre del Canadá:

باسم الرأس الأخضر:

代表佛得角:

In the name of Cape Verde:

Au nom du Cap-Vert :

От имени Островов Зеленого Мыса:

En nombre de Cabo Verde:

باسم جمهورية افريقيا الوسطى :

代表中非共和国:

In the name of the Central African Republic:

Au nom de la République centrafricaine :

От имени Центральноафриканской Республики:

En nombre de la República Centrafricana:

FERNAND POUKRE-KONO

[29 August 1994 — 29 août 1994]

باسم تشاد :

代表乍得:

In the name of Chad:

Au nom du Tchad :

От имени Чада:

En nombre del Chad:

باسم شيلي :

代表智利:

In the name of Chile:

Au nom du Chili :

От имени Чили:

En nombre de Chile:

باسم الصين :

代表中国:

In the name of China:

Au nom de la Chine :

От имени Китая:

En nombre de China:

باسم كولومبيا :

代表哥伦比亚:

In the name of Colombia:

Au nom de la Colombie :

От имени Колумбии:

En nombre de Colombia:

ALFREDO REY

[2 August 1994 — 2 août 1994]

[Subject to ratification — Sous réserve de ratification]

باسم كومورو :

代表科摩罗:

In the name of the Comoros:

Au nom des Comores :

От имени Коморских островов:

En nombre de las Comoras:

باسم الكونغو :

代表刚果:

In the name of the Congo:

Au nom du Congo :

От имени Конго:

En nombre del Congo:

باسم كوستاريكا :

代表哥斯达黎加:

In the name of Costa Rica:

Au nom du Costa Rica :

От имени Коста-Рики:

En nombre de Costa Rica:

FERNANDO NARANJO-VILLALOBOS

[26 September 1994 — 26 septembre 1994]

باسم كوت ديفوار :

科特迪瓦代表

In the name of Côte d'Ivoire:

Au nom de la Côte d'Ivoire :

От имени Кот д'Ивуар:

En nombre de Côte d'Ivoire:

AMARA ESSY

[23 September 1994 — 23 septembre 1994]

باسم كرواتيا :

以克罗地亚的名义:

In the name of Croatia:

Au nom de la Croatie :

От имени Хорватии:

En nombre de Croacia:

باسم كوبا :

代表古巴:

In the name of Cuba:

Au nom de Cuba :

От имени Кубы:

En nombre de Cuba:

FERNANDO REMIREZ DE ESTENOZ BARCIELA

[22 August 1994 — 22 août 1994]

باسم قبرص :

代表塞浦路斯:

In the name of Cyprus:

Au nom de Chypre :

От имени Кипра:

En nombre de Chipre:

ALECOS SHAMBOS

[19 September 1994 — 19 septembre 1994]

باسم الجمهورية التشيكية :

捷克共和国代表:

In the name of the Czech Republic:

Au nom de la République tchèque :

От имени Чешской Республики:

En nombre de la República Checa:

باسم جمهورية كوريا الشعبية الديمقراطية :

代表朝鲜民主主义人民共和国:

In the name of the Democratic People's Republic of Korea:

Au nom de la République populaire démocratique de Corée :

От имени Корейской Народно-Демократической Республики:

En nombre de la República Popular Democrática de Corea:

باسم الدانمرك :

代表丹麦:

In the name of Denmark:

Au nom du Danemark :

От имени Дании:

En nombre de Dinamarca:

BENT HAAKONSEN

[19 September 1994 — 19 septembre 1994]

باسم جيبوتي :

代表吉布提:

In the name of Djibouti:

Au nom de Djibouti :

От имени Джибути:

En nombre de Djibouti:

باسم دومينيكا :

代表多米尼加：

In the name of Dominica:  
 Au nom de la Dominique :  
 От имени Доминики:  
 En nombre de Dominica:

باسم الجمهورية الدومينيكية :

代表多米尼加共和国：

In the name of the Dominican Republic:  
 Au nom de la République dominicaine :  
 От имени Доминиканской Республики:  
 En nombre de la República Dominicana:

PEDRO BLANDINO CANTO

[20 September 1994 — 20 septembre 1994]

[Subject to ratification by the National Congress of the Dominican Republic — Sous réserve de ratification par le Congrès national de la République dominicaine]

باسم اکوادور :

代表厄瓜多尔：

In the name of Ecuador:  
 Au nom de l'Équateur :  
 От имени Эквадора:  
 En nombre del Ecuador:

XAVIER PONCE LEIVA

[22 July 1994 — 22 juillet 1994]

باسم مصر :

代表埃及：

In the name of Egypt:  
 Au nom de l'Égypte :  
 От имени Египта:  
 En nombre de Egipto:

باسم السلفادور:

代表萨尔瓦多:

In the name of El Salvador:

Au nom d'El Salvador :

От имени Сальвадора:

En nombre de El Salvador:

RICARDO CASTANEDA CORNEJO

[6 July 1994 — 6 juillet 1994]

باسم غينيا الاستوائية:

代表赤道几内亚:

In the name of Equatorial Guinea:

Au nom de la Guinée équatoriale :

От имени Экваториальной Гвинеи:

En nombre de Guinea Ecuatorial:

باسم اريتريا :

代表厄立特里亚:

In the name of Eritrea:

Au nom de l'Erythrée :

От имени Эритреи:

En nombre de Eritrea:

عن استونيا :

爱沙尼亚代表:

In the name of Estonia:

Au nom de l'Estonie :

От имени Эстонии:

En nombre de Estonia:

باسم اثيوبيا :

代表埃塞俄比亚:

In the name of Ethiopia:

Au nom de l'Ethiopie :

От имени Эфиопии:

En nombre de Etiopía:

TERUNEH ZENNA

[26 September 1994 — 26 septembre 1994]



باسم فيجي :

代表斐济:

In the name of Fiji:

Au nom de Fidji :

От имени Фиджи:

En nombre de Fiji:

باسم فنلندا :

代表芬兰:

In the name of Finland:

Au nom de la Finlande :

От имени Финляндии:

En nombre de Finlandia:

TAUNO KÄÄRIÄ

[19 September 1994 — 19 septembre 1994]

باسم فرنسا :

代表法国:

In the name of France:

Au nom de la France :

От имени Франции:

En nombre de Francia:

JEAN-BERNARD MERIMÉE

[19 September 1994 — 19 septembre 1994]

باسم غابون :

代表加蓬:

In the name of Gabon:

Au nom du Gabon :

От имени Габона:

En nombre del Gabón:

باسم غامبيا :

代表冈比亚:

In the name of the Gambia:

Au nom de la Gambie :

От имени Гамбии:

En nombre de Gambia:

: باسم جورجيا :

格鲁吉亚代表:

In the name of Georgia:

Au nom de la Géorgie :

От имени Грузии:

En nombre de Georgia:

: باسم ألمانيا :

德国代表:

In the name of Germany:

Au nom de l'Allemagne :

От имени Германии:

En nombre de Alemania:

DETLEV GRAF ZU RANTZAU

[19 September 1994 — 19 septembre 1994]

: باسم غانا :

代表加纳:

In the name of Ghana:

Au nom du Ghana :

От имени Ганы:

En nombre de Ghana:

GEORGE ODARTEY LAMPTEY

[9 September 1994 — 9 septembre 1994]

: باسم اليونان :

代表希腊:

In the name of Greece:

Au nom de la Grèce :

От имени Греции:

En nombre de Grecia:

ADAMANTIOS TH. VASSILAKIS

[26 September 1994 — 26 septembre 1994]

“The Government of Greece hereby notifies that it will provisionally apply the 1994 International Coffee Agreement as of the date of its signature.”<sup>1</sup>

<sup>1</sup> [TRANSDUCTION — TRANSLATION] Le Gouvernement grec notifie qu'il appliquera l'Accord international de 1994 sur le café à titre provisoire dès la date de sa signature.

: باسم غرينادا

代表格林纳达:

In the name of Grenada:

Au nom de la Grenade :

От имени Гренады:

En nombre de Granada:

: باسم غواتيمالا

代表危地马拉:

In the name of Guatemala:

Au nom du Guatemala :

От имени Гватемалы:

En nombre de Guatemala:

JULIO ARMANDO MARTINI HERRERA

[26 September 1994 — 26 septembre 1994]

: باسم غينيا

代表几内亚:

In the name of Guinea:

Au nom de la Guinée :

От имени Гвинеи:

En nombre de Guinea:

ANSOUMANE BERETE

[26 September 1994 — 26 septembre 1994]

: باسم غينيا - بيساو

代表几内亚比绍:

In the name of Guinea-Bissau:

Au nom de la Guinée-Bissau :

От имени Гвинеи-Бисау:

En nombre de Guinea-Bissau:

: باسم غيانا

代表圭亚那:

In the name of Guyana:

Au nom de la Guyane :

От имени Гвианы:

En nombre de Guyana:

باسم هايستي :

代表海地:

In the name of Haiti:

Au nom d'Haïti :

От имени Гаити:

En nombre de Haïti:

باسم الكرسي الرسولي :

代表教廷:

In the name of the Holy See:

Au nom du Saint-Siège :

От имени Святейшего престола:

En nombre de la Santa Sede:

باسم هندوراس:

代表洪都拉斯:

In the name of Honduras:

Au nom du Honduras :

От имени Гондураса:

En nombre de Honduras:

GERARDO MARTÍNEZ BLANCO

[15 September 1994 — 15 septembre 1994]

باسم هنغاريا :

代表匈牙利:

In the name of Hungary:

Au nom de la Hongrie :

От имени Венгрии:

En nombre de Hongría:

باسم ايسلندا :

代表冰岛:

In the name of Iceland:

Au nom de l'Islande :

От имени Исландии:

En nombre de Islandia:

باسم الهند :

代表印度：

In the name of India:

Au nom de l'Inde :

От имени Индии:

En nombre de la India:

SHRI M. H. ANSARI

[26 August 1994 — 26 août 1994]

باسم اندونيسيا :

代表印度尼西亚：

In the name of Indonesia:

Au nom de l'Indonésie :

От имени Индонезии:

En nombre de Indonesia:

NUGROHO WISNUMURTI

[23 September 1994 — 23 septembre 1994]

باسم جمهورية ايران الاسلامية :

代表伊朗伊斯兰共和国：

In the name of the Islamic Republic of Iran:

Au nom de la République islamique d'Iran :

От имени Исламской Республики Иран:

En nombre de la República Islámica del Irán:

باسم العراق :

代表伊拉克：

In the name of Iraq:

Au nom de l'Iraq :

От имени Ирака:

En nombre del Iraq:

: باسم ايرلندا :

代表爱尔兰:

In the name of Ireland:

Au nom de l'Irlande :

От имени Ирландии:

En nombre de Irlanda:

FRANCIS MAHON HAYES

[23 September 1994 — 23 septembre 1994]

: باسم اسرائيل :

代表以色列:

In the name of Israel:

Au nom d'Israël :

От имени Израиля:

En nombre de Israel:

: باسم ايطاليا :

代表意大利:

In the name of Italy:

Au nom de l'Italie :

От имени Италии:

En nombre de Italia:

FRANCESCO PAOLO FULCI

[20 June 1994 — 20 juin 1994]

: باسم جامايكا :

代表牙买加:

In the name of Jamaica:

Au nom de la Jamaïque :

От имени Ямайки:

En nombre de Jamaica:

LUCILLE M. MAIR

[26 September 1994 — 26 septembre 1994]

باسم اليابان :

代表日本:

In the name of Japan:

Au nom du Japon :

От имени Японии:

En nombre del Japón:

باسم الأردن :

代表约旦:

In the name of Jordan:

Au nom de la Jordanie :

От имени Иордании:

En nombre de Jordania:

باسم كازاخستان :

哈萨克斯坦代表:

In the name of Kazakhstan:

Au nom du Kazakhstan :

От имени Казахстана:

En nombre de Kazajstán:

باسم كينيا :

代表肯尼亚:

In the name of Kenya:

Au nom du Kenya :

От имени Кении:

En nombre de Kenya:

FRANCIS KIRIMI MUTHAURA

[10 August 1994 — 10 août 1994]

باسم كيريباتي :

代表基里巴斯:

In the name of Kiribati:

Au nom de Kiribati :

От имени Кирибати:

En nombre de Kiribati:

باسم الكويت :

代表科威特:

In the name of Kuwait:

Au nom du Koweït :

От имени Кувейта:

En nombre de Kuwait:

باسم قيرغيزستان :

吉尔吉斯斯坦代表:

In the name of Kyrgyzstan:

Au nom du Kirghizistan :

От имени Кыргызстана:

En nombre de Kirguistán:

باسم جمهورية لاو الديمقراطية الشعبية :

代表老挝人民民主共和国:

In the name of the Lao People's Democratic Republic:

Au nom de la République démocratique populaire lao :

От имени Лаосской Народно-Демократической Республики:

En nombre de la República Democrática Popular Lao:

عن لاتفيا :

拉脱维亚代表:

In the name of Latvia:

Au nom de la Lettonie :

От имени Латвии:

En nombre de Letonia:

باسم لبنان :

代表黎巴嫩:

In the name of Lebanon:

Au nom du Liban :

От имени Ливана:

En nombre del Líbano:



باسم ليسوتو:

代表莱索托:

In the name of Lesotho:

Au nom du Lesotho :

От имени Лесото:

En nombre de Lesotho:

باسم ليبيريا:

代表利比里亚:

In the name of Liberia:

Au nom du Libéria :

От имени Либерии:

En nombre de Liberia:

باسم الجماهيرية العربية الليبية:

代表阿拉伯利比亚民众国:

In the name of the Libyan Arab Jamahiriya:

Au nom de la Jamahiriya arabe libyenne :

От имени Ливийской Арабской Джамахирии:

En nombre de la Jamahiriya Arabe Libia:

باسم لختشتاين:

代表列支敦士登:

In the name of Liechtenstein:

Au nom du Liechtenstein :

От имени Лихтенштейна:

En nombre de Liechtenstein:

عن ليتوانيا:

立陶宛代表:

In the name of Lithuania:

Au nom de la Lituanie :

От имени Литвы:

En nombre de Lituania:

باسم لكسمبرغ :

代表卢森堡:

In the name of Luxembourg:

Au nom du Luxembourg :

От имени Люксембурга:

En nombre de Luxemburgo:

PAUL NOTERDAEME

[19 September 1994 — 19 septembre 1994]

باسم مدغشقر :

代表马达加斯加:

In the name of Madagascar:

Au nom de Madagascar :

От имени Мадагаскара:

En nombre de Madagascar:

FRANCE THÉRÈSE JOCELYNE LINGAYA

[16 September 1994 — 16 septembre 1994]

باسم ملاوی :

代表马拉维:

In the name of Malawi:

Au nom du Malawi :

От имени Малави:

En nombre de Malawi:

NGELESİ MWAUNGULU

[13 September 1994 — 13 septembre 1994]

باسم ماليزيا :

代表马来西亚:

In the name of Malaysia:

Au nom de la Malaisie :

От имени Малайзии:

En nombre de Malasia:

باسم ملديف :

代表马尔代夫:

In the name of Maldives:

Au nom des Maldives :

От имени Мальдивов:

En nombre de Maldivas:

باسم مالي :

代表马里:

In the name of Mali:

Au nom du Mali :

От имени Мали:

En nombre de Malí:

باسم مالطة :

代表马耳他:

In the name of Malta:

Au nom de Malte :

От имени Мальты:

En nombre de Malta:

عن جزر مارشال :

马绍尔群岛代表:

In the name of the Marshall Islands:

Au nom des Iles Marshall :

От имени Маршалловых Островов:

En nombre de las Islas Marshall:

باسم موريتانيا :

代表毛里塔尼亚:

In the name of Mauritania:

Au nom de la Mauritanie :

От имени Мавритании:

En nombre de Mauritania:

باسم موريشيوس :

代表毛里求斯:

In the name of Mauritius:

Au nom de Maurice :

От имени Маврикия:

En nombre de Mauricio:

باسم المكسيك :

代表墨西哥:

In the name of Mexico:

Au nom du Mexique :

От имени Мексики:

En nombre de México:

عن ولايات ميكرونيزيا الموحدة :

密克罗尼西亚联邦代表:

In the name of Federated States of Micronesia:

Au nom des Etats fédérés de Micronésie :

От имени федеративных Штатов Микронезии:

En nombre de los Estados Federados de Micronesia:

باسم موناكو :

代表摩纳哥:

In the name of Monaco:

Au nom de Monaco :

От имени Монако:

En nombre de Mónaco:

باسم منغوليا :

代表蒙古:

In the name of Mongolia:

Au nom de la Mongolie :

От имени Монголии:

En nombre de Mongolia:

باسم المغرب :

代表摩洛哥:

In the name of Morocco:

Au nom du Maroc :

От имени Марокко:

En nombre de Marruecos:

باسم موزامبيق :

代表莫桑比克:

In the name of Mozambique:

Au nom du Mozambique :

От имени Мозамбика:

En nombre de Mozambique:

باسم ميانمار :

缅甸代表:

In the name of Myanmar:

Au nom du Myanmar :

От имени Мьянмы:

En nombre de Myanmar:

باسم ناميبيا :

代表纳米比亚:

In the name of Namibia:

Au nom de la Namibie :

От имени Намибии:

En nombre de Namibia:

باسم ناورو:

代表瑙鲁:

In the name of Nauru:

Au nom de Nauru :

От имени Науру:

En nombre de Nauru:

باسم نيبال :

代表尼泊尔：

In the name of Nepal:

Au nom du Népal :

От имени Непала:

En nombre de Nepal:

باسم هولندا :

代表荷兰：

In the name of the Netherlands:

Au nom des Pays-Bas :

От имени Нидерландов:

En nombre de los Países Bajos:

T. HALFF

[19 September 1994 — 19 septembre 1994]

باسم نيوزيلندا :

代表新西兰：

In the name of New Zealand:

Au nom de la Nouvelle-Zélande :

От имени Новой Зеландии:

En nombre de Nueva Zelandia:

باسم نيكاراغوا :

代表尼加拉瓜：

In the name of Nicaragua:

Au nom du Nicaragua :

От имени Никарагуа:

En nombre de Nicaragua:

باسم النيجر :

代表尼日尔：

In the name of the Niger:

Au nom du Niger :

От имени Нигера:

En nombre del Niger:

باسم نيجيريا :

代表尼日利亚:

In the name of Nigeria:

Au nom du Nigéria :

От имени Нигерии:

En nombre de Nigeria:

باسم النرويج :

代表挪威:

In the name of Norway:

Au nom de la Norvège :

От имени Норвегии:

En nombre de Noruega:

HANS JACOB BIØRN LIAN

[19 September 1994 — 19 septembre 1994]

باسم عمان :

代表阿曼:

In the name of Oman:

Au nom de l'Oman :

От имени Омана:

En nombre de Omán:

باسم باكستان :

代表巴基斯坦:

In the name of Pakistan:

Au nom du Pakistan :

От имени Пакистана:

En nombre del Pakistán:

باسم بنما :

代表巴拿马:

In the name of Panama:

Au nom du Panama :

От имени Панамы:

En nombre de Panamá:

باسم بابوا غينيا الجديدة :

代表巴布亚新几内亚:

In the name of Papua New Guinea:

Au nom de la Papouasie-Nouvelle-Guinée :

От имени Папуа-Новой Гвинеи:

En nombre de Papua Nueva Guinea:

باسم باراغواى :

代表巴拉圭:

In the name of Paraguay:

Au nom du Paraguay :

От имени Парагвая:

En nombre del Paraguay:

JOSÉ FÉLIX FERNÁNDEZ ESTIGARRIBIA

[23 September 1994 — 23 septembre 1994]

باسم بيرو:

代表秘鲁:

In the name of Peru:

Au nom du Pérou :

От имени Перу:

En nombre del Perú:

باسم الفلبين :

代表菲律宾:

In the name of the Philippines:

Au nom des Philippines :

От имени Филиппин:

En nombre de Filipinas:

باسم بولندا :

代表波兰:

In the name of Poland:

Au nom de la Pologne :

От имени Польши:

En nombre de Polonia:



باسم البرتغال :

代表葡萄牙:

In the name of Portugal:

Au nom du Portugal :

От имени Португалии:

En nombre de Portugal:

PEDRO CATARINO

[19 September 1994 — 19 septembre 1994]

باسم قطر :

代表卡塔尔:

In the name of Qatar:

Au nom du Qatar :

От имени Катара:

En nombre de Qatar:

باسم جمهورية كوريا :

代表大韩民国:

In the name of the Republic of Korea:

Au nom de la République de Corée :

От имени Корейской Республики:

En nombre de la República de Corea:

باسم جمهورية مولدوفا :

摩尔多瓦共和国代表:

In the name of the Republic of Moldova:

Au nom de la République de Moldova :

От имени Республики Молдова:

En nombre de la República de Moldova:

باسم رومانيا :

代表罗马尼亚:

In the name of Romania:

Au nom de la Roumanie :

От имени Румынии:

En nombre de Rumania:

باسم الاتحاد الروسي :

俄罗斯联邦代表:

In the name of the Russian Federation:

Au nom de la Fédération de Russie :

От имени Российской Федерации:

En nombre de la Federación de Rusia:

باسم رواندا :

代表卢旺达:

In the name of Rwanda:

Au nom du Rwanda :

От имени Руанды:

En nombre de Rwanda:

باسم سانت كريستوفر ونيفيس :

代表圣克里斯托弗和尼维斯:

In the name of Saint Kitts and Nevis:

Au nom de Saint-Kitts-et-Nevis :

От имени Сент-Китс и Невис:

En nombre de Saint Kitts y Nevis:

باسم سانت لوسيا :

代表圣卢西亚:

In the name of Saint Lucia:

Au nom de Sainte-Lucie :

От имени Сент-Люсии:

En nombre de Santa Lucía:

باسم سانت فنسنت وجزر غرينادين :

代表圣文森特和格林纳丁斯:

In the name of Saint Vincent and the Grenadines:

Au nom de Saint-Vincent-et-Grenadines :

От имени Сент-Винсента и Гренады:

En nombre de San Vicente y las Granadinas:

باسم ساموا :

代表萨摩亚:

In the name of Samoa:

Au nom du Samoa :

От имени Самоа:

En nombre de Samoa:

باسم سان مارينو :

代表圣马力诺:

In the name of San Marino:

Au nom de Saint-Marin :

От имени Сан-Марино:

En nombre de San Marino:

باسم سان تومي وبرينسيبي :

代表圣多美和普林西比:

In the name of Sao Tome and Principe:

Au nom de Sao Tomé-et-Príncipe :

От имени Сан-Томе и Принсипи:

En nombre de Santo Tomé y Príncipe:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:

Au nom de l'Arabie saoudite :

От имени Саудовской Аравии:

En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:

Au nom du Sénégal :

От имени Сенегала:

En nombre del Senegal:

باسم سيشيل :

代表塞舌尔：

In the name of Seychelles:

Au nom des Seychelles :

От имени Сейшельских островов:

En nombre de Seychelles:

باسم سيراليون :

代表塞拉利昂：

In the name of Sierra Leone:

Au nom de la Sierra Leone :

От имени Сьерра-Леоне:

En nombre de Sierra Leona:

باسم سنغافوره :

代表新加坡：

In the name of Singapore:

Au nom de Singapour :

От имени Сингапура:

En nombre de Singapur:

باسم سلوفاكيا :

斯洛伐克代表：

In the name of Slovakia:

Au nom de la Slovaquie :

От имени Словакии:

En nombre de Eslovaquia:

باسم سلوفينيا :

以斯洛文尼亚的名义：

In the name of Slovenia:

Au nom de la Slovénie :

От имени Словении:

En nombre de Eslovenia:

باسم جزر سليمان :

代表所罗门群岛:

In the name of Solomon Islands:  
 Au nom des Iles Salomon :  
 От имени Соломоновых Островов:  
 En nombre de las Islas Salomón:

باسم الصومال :

代表索马里:

In the name of Somalia:  
 Au nom de la Somalie :  
 От имени Сомали:  
 En nombre de Somalia:

باسم افريقيا الجنوبية :

代表南非:

In the name of South Africa:  
 Au nom de l'Afrique du Sud :  
 От имени Южной Африки:  
 En nombre de Sudáfrica:

باسم اسبانيا :

代表西班牙:

In the name of Spain:  
 Au nom de l'Espagne :  
 От имени Испании:  
 En nombre de España:

JUAN ANTONIO YAÑEZ-BARNUEVO GARCIA

[19 September 1994 — 19 septembre 1994]

باسم سرى لانكا :

代表斯里兰卡:

In the name of Sri Lanka:  
 Au nom de Sri Lanka :  
 От имени Шри Ланки:  
 En nombre de Sri Lanka:

باسم السودان :

代表苏丹:

In the name of the Sudan:

Au nom du Soudan :

От имени Судана:

En nombre del Sudán:

باسم سورينام :

代表苏里南:

In the name of Suriname:

Au nom du Suriname :

От имени Суринама:

En nombre de Suriname:

باسم سوازيلند :

代表斯威士兰:

In the name of Swaziland:

Au nom du Swaziland :

От имени Свазиленда:

En nombre de Swazilandia:

باسم السويد :

代表瑞典:

In the name of Sweden:

Au nom de la Suède :

От имени Швеции:

En nombre de Suecia:

PETER OSVALD

[19 September 1994 — 19 septembre 1994]

باسم سويسرا :

代表瑞士:

In the name of Switzerland:

Au nom de la Suisse :

От имени Швейцарии:

En nombre de Suiza:

JOHANNES MANZ

[26 September 1994 — 26 septembre 1994]

باسم الجمهورية العربية السورية:

代表阿拉伯叙利亚共和国:

In the name of the Syrian Arab Republic:

Au nom de la République arabe syrienne :

От имени Сирийской Арабской Республики:

En nombre de la República Árabe Siria:

باسم طاجيكستان :

塔吉克斯坦代表:

In the name of Tajikistan:

Au nom du Tadjikistan :

От имени Таджикистана:

En nombre de Tayikistán:

باسم تايلند :

代表泰国:

In the name of Thailand:

Au nom de la Thaïlande :

От имени Таиланда:

En nombre de Taïlandia:

باسم جمهورية مقدونيا اليوغوسلافية السابقة :

前南斯拉夫马其顿共和国代表:

In the name of the former Yugoslav Republic of Macedonia:

Au nom de l'ex-République yougoslave de Macédoine :

От имени бывшей Югославской Республики Македонии:

En nombre de la ex República Yugoslava de Macedonia:

باسم توغو:

代表多哥:

In the name of Togo:

Au nom du Togo :

От имени Того:

En nombre del Togo:

BIOVA-SOUMI PENNANEACH

[23 September 1994 — 23 septembre 1994]

باسم تونغا :

代表汤加:

In the name of Tonga:

Au nom des Tonga :

От имени Тонга:

En nombre de Tonga:

باسم ترینیداد وتوباگو:

代表特立尼达和多巴哥:

In the name of Trinidad and Tobago:

Au nom de la Trinité-et-Tobago :

От имени Тринидада и Тобаго:

En nombre de Trinidad y Tabago:

ANNETTE DES ÎLES

[23 September 1994 — 23 septembre 1994]

باسم تونس:

代表突尼斯:

In the name of Tunisia:

Au nom de la Tunisie :

От имени Туниса:

En nombre de Túnez:

باسم ترکیا :

代表土耳其:

In the name of Turkey:

Au nom de la Turquie :

От имени Турции:

En nombre de Turquía:

باسم ترکمانستان :

土库曼斯坦代表:

In the name of Turkmenistan:

Au nom du Turkménistan :

От имени Туркменистана:

En nombre de Turkmenistán:



باسم توفالو:

代表图瓦卢:

In the name of Tuvalu:

Au nom de Tuvalu :

От имени Тувалу:

En nombre de Tuvalu:

باسم أوغندا:

代表乌干达:

In the name of Uganda:

Au nom de l'Ouganda :

От имени Уганды:

En nombre de Uganda:

PEREZI K. KAMUNANWIRE

[13 July 1994 — 13 juillet 1994]

عن أوكرانيا :

乌克兰代表:

In the name of Ukraine:

Au nom de l'Ukraine :

От имени Украины:

En nombre de Ucraina:

باسم الامارات العربية المتحدة:

代表阿拉伯联合酋长国:

In the name of the United Arab Emirates:

Au nom des Emirats arabes unis :

От имени Объединенных Арабских Эмиратов:

En nombre de los Emiratos Arabes Unidos:

باسم المملكة المتحدة لبريطانيا العظمى وايرلندا الشمالية:

代表大不列颠及北爱尔兰联合王国:

In the name of the United Kingdom of Great Britain and Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

От имени Соединенного Королевства Великобритании и Северной Ирландии:

En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

DAVID HENNAY

[19 September 1994 — 19 septembre 1994]

باسم جمهورية تنزانيا المتحدة :

代表坦桑尼亚联合共和国 :

In the name of the United Republic of Tanzania:

Au nom de la République-Unie de Tanzanie :

От имени Объединенной Республики Танзания:

En nombre de la República Unida de Tanzania:

DAUDI MWAKAWAGO

[26 September 1994 — 26 septembre 1994]

باسم الولايات المتحدة الأمريكية :

代表美利坚合众国 :

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

باسم أوروغواي :

代表乌拉圭 :

In the name of Uruguay:

Au nom de l'Uruguay :

От имени Уругвая:

En nombre del Uruguay:

باسم أوزبكستان :

乌兹别克斯坦代表 :

In the name of Uzbekistan:

Au nom de l'Ouzbékistan :

От имени Узбекистана:

En nombre de Uzbekistán:

باسم فانواتو :

代表瓦努阿图 :

In the name of Vanuatu:

Au nom de Vanuatu :

От имени Вануату:

En nombre de Vanuatu:

باسم فنزويلا :

代表委内瑞拉:

In the name of Venezuela:

Au nom du Venezuela :

От имени Венесуэлы:

En nombre de Venezuela:

ENRIQUE TEJERA PARIS

[26 September 1994 — 26 septembre 1994]

باسم فيت نام :

代表越南社会主义共和国:

In the name of Viet Nam:

Au nom du Viet Nam :

От имени Вьетнама:

En nombre de Viet Nam:

باسم اليمن :

代表也门:

In the name of Yemen:

Au nom du Yémen :

От имени Йемена:

En nombre del Yemen:

باسم يوغوسلافيا :

代表南斯拉夫:

In the name of Yugoslavia:

Au nom de la Yougoslavie :

От имени Югославии:

En nombre de Yugoslavia:

باسم زائير :

代表扎伊尔:

In the name of Zaire:

Au nom du Zaire :

От имени Заира:

En nombre del Zaire:

K'NABOUL LUKABU

[26 August 1994 — 26 août 1994]

باسم زامبيا : \_\_\_\_\_

代表赞比亚:

In the name of Zambia:

Au nom de la Zambie :

От имени Замбии:

En nombre de Zambia:

باسم زمبابوى :

代表津巴布韦:

In the name of Zimbabwe:

Au nom du Zimbabwe :

От имени Зимбабве:

En nombre de Zimbabwe:

باسم الجماعة الأوروبية :

以欧洲共同体名义:

In the name of the European Community:

Au nom de la Communauté européenne :

От имени Европейского сообщества:

En nombre de la Comunidad Europea:

ÁNGEL VIÑAS

[19 September 1994 — 19 septembre 1994]

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